

State v. Manoj
FIR no. 18/2020
PS: Bharat Nagar
U/s: 380/511 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Manoj through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Manoj.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Manoj is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

e-FIR no. 036631/2019

PS: Aman Vihar

U/s: 379/411 IPC

State v. Vishal

04.04.2020

Fresh chargesheet filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO / ASI Rohtash Singh in person.

Accused Vishal is stated to be in J/C but not produced today before the

Court.

Be put up for consideration before the concerned Court on **18.04.2020**.

(Sushil Kumar)

Duty MM/(NW)/Rohini/04.04.2020

FIR no. 640/18
PS: Aman Vihar
State v. Ram Ashray Gupta
U/s: 420/468/120-B IPC

04.04.2020

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Ahlmad of this Court has given a report wherein it is mentioned that he has received a WhatsApp message from the IO of the present case as it is not possible for him to appear before the Court in person due to recent outbreak of COVID-2019. It is mentioned in the said report that the correct FIR number is 640/2018.

In view of the same, the order dated 28.03.2020 passed by Ld.Duty MM is modified to the extent that the correct FIR number in the present case is 640/19 PS Aman Vihar, Delhi.

Let a copy of this order be sent to Jail Superintendent for necessary compliance.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 640/18
PS: Aman Vihar
State v. Ram Ashray Gupta
U/s: 420/468/120-B IPC

04.04.2020

To,

Sh. Sushil Kumar,
Ld. Duty MM, NW, Rohini Courts,
Delhi.

Sub: Reply received on behalf of IO ASI P L Meena on WhatsApp

Respected Sir,

It is submitted that I have received a WhatsApp message from the IO ASI P L Meena of the present case stating that it is not possible for him to appear before the Court in person due to recent outbreak of COVID-2019. He has further messaged me that the correct FIR number is 640/2018 in the present case.

Shailender Kumar

Ahlmad

04.04.2020

State v. Vishnu @ Babloo
FIR no. 48/2020
PS: Prem Nagar
U/s: 394/34

04.04.2020

Present : Ld. APP for State.

Ld. Counsel for accused Vishnu @ Babloo.

This is an application seeking bail of the accused/applicant Vishnu @ Babloo @ Babloo.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 15.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 15.02.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs.20,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Karan Parcha
FIR no. 10/2019
PS: Mangol Puri
U/s: 392/34 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Karan Parcha through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Karan Parcha.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Karan Parcha is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Kiran
FIR no. 128/2020
PS: Prem Nagar
PS: 33 Delhi Ex Act

04.04.2020

Present : Ld. APP for State.

Accused Kiran produced after fresh arrest by IO HC Vijay Kumar along with case file.

Sh. Anand Sharma, Ld. Counsel for accused.

This is an application moved on behalf of IO for grant of 14 days of Judicial Custody remand of accused Kiran as she has been found in possession of illicit liquor in contravention of provisions of Delhi Excise Act.

At this stage, another application for grant of bail has been moved on behalf of applicant / accused Kiran.

Submissions Heard. Record Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kiran is admitted to bail subject to furnishing PB & SB in the sum of Rs.10,000/- each.

PB & SB furnished and accepted.

Both applications are disposed off accordingly.

Copy of this order be given to IO as requested for.

Proceedings be sent to concerned Court.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Suresh
FIR no. 92/2020
PS: Ashok Vihar
U/s: 454/380/411 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Suresh through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Suresh.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Suresh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Suresh
FIR no. 009860/2020
PS: Ashok Vihar
U/s: 379/411/34 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Suresh through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Suresh.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Suresh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Rameshwari
FIR no. 839/2018
PS: Sultan Puri
U/s: 420/468/471 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Rameshwari through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Rameshwari.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rameshwari is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Madhuri Sharma
FIR no. 38/2018
PS: Netaji Subhash Place
U/s: 420//468/471/120-B IPC

04.04.2020

This is a interim bail application moved on behalf of accused Madhur Sharma through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Madhur Sharma.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Madhur Sharma is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Renu Pandey
FIR no. 258/2016
PS: Maurya Enclave
U/s: 419/420/120B/34 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Renu Pandey through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Renu Pandey.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Renu Pandey is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

e-FIR no.01101/17
PS: Crime Branch
State v. Alok Srivastava
U/s: 379/411/468/471/482/120-B IPC

04.04.2020

Present : Ld. APP for State.

Ld. Counsel for applicant.

It is submitted by Ld. Counsel for applicant / accused that accused Alok Srivastava is on bail in the present case and that intimation regarding the same be sent to Jail Superintendent concerned to release the applicant, however, no record to that effect is available at this stage. This Court is of view that record has to be seen to ascertain whether applicant / accused is on bail in the present case or not.

Let the Ahlmad / Reader of the concerned Court be called before the Ld. Duty MM to verify the same positively on **05.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Kamlesh
FIR no. 126/2019
PS: Budh Vihar
U/s: 420 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Kamlesh through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Kamlesh.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kamlesh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Naveen
FIR no. 22/2020
PS: Kanjhawala
U/s: 354/354A/354B/452 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Naveen through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Naveen.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Naveen is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Rashid Ahamad
FIR no. 916/2019
PS: Sultan Puri
U/s: 411 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Rashid Ahamad through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Rashid Ahamad.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rashid Ahamad is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Akash @ Kaku
FIR no. 620/2015
PS: Sultan Puri
U/s: 380/411 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Akash @ Kaku through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Akash @ Kaku.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Akash @ Kaku is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Suraj @ Chucha
FIR no. 1327/2019
PS: Shalimar Bagh
U/s: 356/379/411/34 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Suraj @ Chucha through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Suraj @ Chucha.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Suraj @ Chucha is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Sanju
FIR no. 168/2020
PS: Sultan Puri
U/s: 379/34 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Sanju through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Sanju.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanju is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Sagar @ Jadu
FIR no. 2063/2020
PS: North Rohini
U/s: 379/411 IPC

04.04.2020

This is a interim bail application moved on behalf of accused Sagar @ Jadu through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Sagar @ Jadu.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sagar @ Jadu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 37/2020
PS: North Rohini
U/s: 419/420/120-B/34 IPC
State v. Shyam Shah & Anr.

04.04.2020

Fresh chargesheet filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO / ASI Niranjan Singh in person.

Accused Rakesh is on bail.

Accused Shyam Shah is stated to be in J/C but not produced today
before the Court.

Be put up for consideration before the concerned Court on **18.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Ashok Kumar @ Aman
FIR no. 68/2020
PS: Maurya Enclave
U/s: 25/54/59 Arms Act

04.04.2020

Present : Ld. APP for State.

Ld. Counsel for accused Ashok Kumar @ Aman.

This is an application seeking bail of the accused/applicant Ashok Kumar @ Aman.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 17.03.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 17.03.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Parsang
FIR no. 122/2020
PS: Kanjhawala
U/s: 33/38/58 Ex. Act

04.04.2020

Present : Ld. APP for State.

Ld. Counsel for accused Parsang.

This is an application seeking bail of the accused/applicant Parsang.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 03.04.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 03.04.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Vishal
FIR no. 1490/2020
PS: South Rohini
U/s: 411 IPC

04.04.2020

This is an interim bail application moved on behalf of accused Vishal through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ld. Counsel for accused Vishal.

IO through his reply has opposed the bail application of the applicant.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

State v. Vishal
FIR no. 4283/2020
PS: Mangol Puri
U/s: 379 IPC

04.04.2020

This is an interim bail application moved on behalf of accused Vishal through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ld. Counsel for accused Vishal.

IO through his reply has opposed the bail application of the applicant.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 51/2020
PS: Keshav Puram
State v. Aju @ Chand Mohd. @ Matru

04.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO / HC Krishan Kumar in person.

Accused Aju @ Chand Mohd. @ Matru is on J/C.

Let P/W be issued against accused Aju @ Chand Mohd. @ Matru for

18.04.2020.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 49/2020
PS: Keshav Puram
State v. Abid @ Zahid @ Thekedar

04.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

HC Krishan Kumar on behalf of SHO Keshav Puram.

Accused Abid @ Zahid @ Thekedar is on J/C.

Let P/W be issued against accused Abid @ Zahid @ Thekedar for

18.04.2020.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 50/2020
PS: Keshav Puram
State v. Asif @ Sayid Asif Ali @ Fahim

04.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

HC Krishan Kumar on behalf of SHO Keshav Puram.

Accused Asif @ Sayid Asif Ali @ Fahim is on J/C.

Let P/W be issued against accused Asif @ Sayid Asif Ali @ Fahim for

18.04.2020.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 55/2020
PS: Raj Park
State v. Deepak & Ors.

04.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO / ASI Madan Singh in person.

Accused person namely Deepak is on bail.

Accused person namely Baljit is on anticipatory bail.

Accused Abhay Pratap Singh @ Bablo (Dhirender Kumar) is on J/C.

Let P/W be issued against accused Abhay Pratap Singh @ Bablo
(Dhirender Kumar) for **18.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020

FIR no. 02/2020
PS: Subhash Place
State v. Prabhu Ram

04.04.2020

Fresh chargesheet filed. It be checked and registered.

Present : Ld. APP for State.

SI Sonu Ram on behalf of SHO PS: Subhash Place.

Accused Prabhu Ram is in J/C.

Let P/W be issued against accused Prabhau Ram for **18.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/04.04.2020